## CHAPTER XIV PRONOUNCEMENT OF ORDERS

- **91. Order.** The final decision of the Tribunal on an application/petition before the Tribunal shall be described as Judgement.
- **92. Operative portion of the order.-** All orders or directions of the Bench shall be stated in clear and precise terms in the last paragraph of the order.
- **93**. **Corrections.-** The Member of the Bench who has prepared the order shall initial all corrections and affix his initials at the bottom of each page.
- **94. Pronouncement of order.-** (1) The Bench shall as far as possible pronounce the order immediately after the hearing is concluded.
- (2) When the orders are reserved, the date for pronouncement of order shall be notified in the cause list which shall be a valid notice of intimation of pronouncement.
- (3) Reading of the operative portion of the order in the open court shall be deemed to be pronouncement of the order.
- (4) Any order reserved by a Circuit Bench of the Tribunal may also be pronounced at the principal place of sitting of the Bench in one of the aforesaid modes as exigencies of the situation require.
- **95. Pronouncement of order by any one member of the bench.** (1) Any Member of the Bench may pronounce the order for and on behalf of the Bench.
- (2) When an order is pronounced under this rule, the Court Master shall make a note in the order sheet, that the order of the Bench consisting of Chairperson and Members was pronounced in open court on behalf of the Bench consisting of Two/Three Members.
- **96. Authorizing any member to pronounce order.-** (1) If the Members of the Bench who heard the case are not readily available or have ceased to be Members of the Tribunal, the Chairperson may authorize any other Member to pronounce the order on his behalf after being satisfied that the order has been duly prepared and signed by all the Members who heard the case. The order pronounced by the Member so authorized shall be deemed to be duly pronounced.
- (2) The Member so authorized for pronouncement of the order shall affix his signature in the order sheet of the case stating that he has pronounced the order as provided in this rule.
- (3) If the order cannot be signed by reason of death, retirement or resignation or for any other reason by any one of the Members of the Bench who heard the case, it shall be deemed to have been released from part-heard and listed afresh for hearing.
- **97. Making of entries by Court Master.-** Immediately on pronouncement of an order by the Bench, the Court Master shall make necessary endorsement on the case file regarding the date of such pronouncement, the nature of disposal and the constitution of the Bench pronouncing the order and he shall also make necessary entries in the court diary maintained by him.
- **98.** Transmission of order by the Court Master.- (1) The Court Master shall immediately on pronouncement of order, transmit the order with the case file to the Deputy Registrar..
- (2) On receipt of the order from the Court Master, the Deputy Registrar shall after due scrutiny, satisfy himself that the provisions of these rules have been duly compiled with and in token thereof affix his initials with date on the outer cover of the order. The Deputy Registrar shall thereafter cause to transmit the case file and the order to the Registry for taking steps to prepare copies and their communication to the parties.

- **99. Format of order.-** (1) All orders shall be neatly and fairly typewritten in double space on one side only on durable foolscap folio paper of metric A-4 size (30.5 cm long and 21.5 cm wide) with left side margin of 5 cm and right side margin of 2.5 cm. Corrections, if any, in the order shall be carried out neatly. Sufficient space may be left both at the bottom and at the top of each page of the order to make its appearance elegant.
- (2) Members constituting the Bench shall affix their signatures in the order of their seniority from right to left.
- **100. Indexing of case files after disposal.-** After communication of the order to the parties or legal practitioners, the official concerned shall arrange the records with pagination and prepare in the Index Sheet in Form no. to be prescribed by the Tribunal. He shall affix initials and then transmit the records with the Index initials to the records room.
- **101. Transmission of files or records or orders.** Transmission of files or records of the cases or orders shall be made only after obtaining acknowledgement in the movement register maintained at different sections or levels as per the directions of the Registrar.
- **102. Copies of orders in library**.- (1) The officer in charge of the Registry shall send copies of every order (final ) to the library.
- (2) Copies of all orders received in each month shall be kept at the library in a separate folder, arranged in the order of date of pronouncement, duly indexed and stitched.
- (3) At the end of every year, a consolidated index shall also be prepared and kept in a separate file in the library.
- (4) The order folders and the indices may be made available for reference in the library to the legal practitioners.